KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/39/2018/ARE-15

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Dated 06.12.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Smt. B.B.Pushpavathi, the then Municipal Commissioner, City Municipal Council, Madikeri (basically Finance Department) – reg.

Ref:- 1) Government Order No.ನಅಇ 92 ಡಿಎಂಕೆ 2017, ಬೆಂಗಳೂರು, ದಿ:15–12–2017.

2) Nomination order No.UPLOK-2/DE/39/ 2018, dated 23.01.2018 of the Upalokayukta, State of Karnataka.

3) Inquiry report dated 30.11.2022 of Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru.

~~~~~~

The Government by its order dated 15.12.2017 initiated the disciplinary proceedings against Smt. B.B.Pushpavathi, the then Municipal Commissioner, City Municipal Council, Madikeri (basically Finance Department) [hereinafter referred to as Delinquent
~~~~~~

Government Officer/official, for short as 'DGO'] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/ DE/39/2018, dated 23.01.2018, nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by her. As per order No.UPLOK-1 & 2/ DE/Transfers/2018, dtd:2-11-2018, the inquiry was transferred from ARE-10 to Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru, to conduct Departmental inquiry against DGO.

3. The DGO Smt.B.B.Pushpavathi, the then Municipal Commissioner, City Municipal Council, Madikeri, was tried for the following charge:-

<u>ಅನುಬಂಧ–1</u>

<u>ದೋಷಾರೋಪಣೆ–1</u>

- ದೂರುದಾರ ಶ್ರೀ ಯೂನಸ್‌ಮರ್ಕೆರ ರವರು ದಿನಾಂಕ:27/05/1999 ರಂದು ಮಡಿಕೇರಿಯ ರಾಜರಾಜೇಶ್ವರಿ ನಗರದ ಬ್ಲಾಕ್ ನಂ.24ರ ಸರ್ವೆ

ನಂ.10/2 ರಲ್ಲಿನ 20x30 ಅಳತೆಯ ನಿವೇಶನ ಸರ್ಕಾರದ ವತಿಯಿಂದ ಆಶ್ರಯ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ ಮನೆ ನಂ.374 ಮನೆಯು ಮಡಿಕೇರಿ ನಗರಸಭೆಯ ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಮಂಜೂರಾಗಿರುತ್ತದೆ.

- ಆದರೆ, ಸದರಿ ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಲ್ಲದೇ ಬೇರೆ ರಾಜು ಬಿನ್ ಕರಿಗೌಡ ಹೂವಿನ ವ್ಯಾಪಾರಿ ವಾಸವಾಗಿರುವ ಪ್ರಯುಕ್ತ, ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಆರ್.ಜಿ.ಆರ್.ಹೆಚ್.ಸಿ.ಎಲ್. ನಂ. RGRCL:01:GEN:11:2002, ದಿನಾಂಕ:09/07/2003 ರೀತ್ಯಾ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಯೋಜನಾ ನಿರ್ದೇಶನಾಲಯ, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಮಡಿಕೇರಿ ರವರು ರದ್ದುಪಡಿಸುವಂತೆ ಪೌರಾಯುಕ್ತರವರಿಗೆ ಸೂಚಿಸಿರುತ್ತಾರೆ.
- ಈ ಸಂಬಂಧ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿರವರಿಗೆ ಮಂಜೂರಾಗಿರುವ ಆಶ್ರಯ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವ ರಾಜು ರವರನ್ನು ಖಾಲಿ ಮಾಡಿ ತಾವೇ ವಾಸವಾಗಿರತಕ್ಕದ್ದು, ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಆಶ್ರಯ ಮನೆಯ ಹಕ್ಕನ್ನು ರದ್ದುಪಡಿಸಿ ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳಲಾಗುವುದೆಂದು ಅಂತಿಮ ತಿಳುವಳಿಕೆ ನೋಟಿಸನ್ನು ನೀಡಿರುವುದು ಬಿಟ್ಟರೆ ಕಾನೂನು ರೀತ್ಯಾ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- ಆದರೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಎ.ಆರ್.ಇ–7 ರವರಿಗೆ ಪತ್ರ ಸಂಖ್ಯೆ: ಮನಸ/ವರಸತಿ ಶಾಖೆ/18/2015–16 ರೀತ್ಯಾ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ವರದಿಯಲ್ಲಿ, ಪ್ರಶ್ನಿತ ಮನೆಯ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲಿಸಲಾಗಿ, ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರೇ ವಾಸವಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆಂದೂ ಹಾಗೂ ಸದರಿ ಮನೆಯು ಫಲಾನುಭವಿಯ ಹೆಸರಿನಲ್ಲಿಯೇ ಇದ್ದು, ಯಾವುದೇ ರೀತಿಯಿಂದ

ಪರಭಾರೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಸುಳ್ಳು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವ ಮೂಲಕ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has ***'proved'*** the above charge against the DGO Smt.B.B.Pushpavathi, the then Municipal Commissioner, City Municipal Council, Madikeri.

5. On perusal of the inquiry report, in order to prove the guilt of DGO, the disciplinary authority has examined two witnesses i.e., PW-1 and PW-2 and Ex.P.1 to Ex.P-15 documents were got marked. DGO has examined herself as DW-1 and got marked Ex.D-1 to Ex.D-10 documents.

6. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

7. As per the First Oral Statement of DGO, furnished by the Inquiry Officer, DGO has retired from service on 30.06.2021.

8. Having regard to the nature of charge **'proved'** against DGO and considering the totality of circumstances,

> "it is hereby recommended to the Government to impose penalty of withholding **5%** of pension payable to DGO Smt.B.B.Pushpavathi, the then Municipal Commissioner, City Municipal Council, Madikeri, for a period of 2 years."

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

(JUSTICE K.N.PHANEENDRA)
Upalokayukta,
State of Karnataka.

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/39/2018/ARE-15

M.S.Building,
Dr. B.R. Ambedkar Veedhi
Bengaluru - 560 001
Date: 30-11-2022

:: ENQUIRY REPORT ::

Sub: Departmental Enquiry against Smt. B.B. Pushpavathi, the then Commissioner CMC, Madikeri - Reg.

Ref: 1. Government Order No.UDD 92 DMK 2017 Bengaluru dated 15-12-2017.

2. Nomination Order No:Uplok-2/DE/39/2018/ARE-10 dated 23-1-2018 of Hon'ble Uplokayukta.

******

The Departmental Enquiry is initiated against Delinquent Government Official Smt. B.B. Pushpavathi, the then Commissioner CMC, Madikeri *(hereinafter referred as Delinquent Government Official/D.G.O in short).*

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide Order cited at reference No.2, has nominated Additional Registrar of Enquiries–10 to frame Articles of Charge and to conduct enquiry against aforesaid D.G.O.

3. The Complainant, Sri. Yunus Markera, Resident of Madikeri has lodged a complaint before this Institution on 3-2-2016 against the D.G.O alleging that he had brought to her notice that instead of the beneficiary Sri. K.V. Subramani, one Sri. Raju S/o. Karigowda, Flower Merchant is residing in House No.374 which was allotted to him under Ashraya Scheme and he has to be evicted, however, no action was taken by the DGO. It is also alleged that Project Director, District Urban Development Cell, Madikeri had also directed the DGO to take appropriate action and confiscate the house, but DGO had not complied the said direction. Alleging that the DGO has intentionally committed dereliction of duty, the complainant had sought appropriate action.

4. Hon'ble Upalokayukta on perusal of prima facie material, submitted Report dated 26-4-2017 U/Sec.12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against DGO.

5. Notice of Articles of charge with Statement of Imputation of misconduct, list of documents and witnesses were served upon the D.G.O. She had appeared before ARE-10 on 30-5-2018 and denied the charges when her First Oral Statement was recorded. She pleaded not guilty.

6. As per Note No.Uplok-1&2/DE/Transfer/2018 dated 2-11-2018 of the Registrar, Karnataka Lokayukta, Bengaluru, this file is transferred to ARE-15 Section.

7. The D.G.O has filed Written Statement on 14-9-2018 stating that the complainant has given a false complaint against them and she has not committed any dereliction of duty or misconduct. It is her case that when enquiry was made she learnt that Sri. Raja was none other than relative of Sri. K.V. Subramani and he was residing along with him. The beneficiary had not leased or sold the house allotted to him in favour of Sri. Raju. After receiving directions from Project Director, District Urban Development Cell, Madikeri, she had issued a notice on 18-12-2015 to evict Sri. Raja from the house allotted under Ashraya Scheme or else the house will be confiscated but the beneficiary had given a reply that he is residing in the house. She however did not receive further directions from Project Director, District Urban Development Cell, Madikeri and therefore, could not take any action. Since the beneficiary Sri. K.V. Subramani has not sold or leased the house property, she could not take any action as she was relieved from the Office of CMC, Madikeri on 5-11-2016. Therefore, it is prayed to exonerate her from the charge leveled and drop the proceedings.

8. The Articles of Charge as framed by ARE-10 is as follows:

- ದೂರುದಾರರ ಶ್ರೀ ಯೂನಸ್‌ಮರ್ಕೆರ ರವರು ದಿನಾಂಕ: 27/05/1999 ರಂದು ಮಡಿಕೇರಿಯ ರಾಜರಾಜೇಶ್ವರಿ ನಗರದ ಬ್ಲಾಕ್ ನಂ. 24ರ ಸರ್ವೆ ನಂ. 10/2 ರಲ್ಲಿನ 20X30 ಅಳತೆಯ ನಿವೇಶನ ಸರ್ಕಾರದ ವತಿಯಿಂದ ಆಶ್ರಯ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ ಮನೆ ನಂ. 374 ಮನೆಯು ಮಡಿಕೇರಿ ನಗರಸಭೆಯ ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಮಂಜೂರಾಗಿರುತ್ತದೆ.

- ಆದರೆ, ಸದರಿ ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಲ್ಲದೇ ಬೇರೆ ರಾಜು ಬಿನ್ ಕರಿಗೌಡ ಹೂವಿನ ವ್ಯಾಪಾರಿ ವಾಸವಾಗಿರುವ ಪ್ರಯುಕ್ತ, ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಆರ್.ಜಿ.ಆರ್.ಹೆಚ್.ಸಿ.ಎಲ್. ನಂ. RGRCL:01:GEN:11:2002, ದಿನಾಂಕ: 09/07/2003 ರೀತ್ಯಾ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಯೋಜನಾ ನಿರ್ದೇಶನಾಲಯ, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಮಡಿಕೇರಿ ರವರು ರದ್ದುಪಡಿಸುವಂತೆ ಪೌರಾಯುಕ್ತರವರಿಗೆ ಸೂಚಿಸಿರುತ್ತಾರೆ.
- ಈ ಸಂಬಂಧ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿರವರಿಗೆ ಮಂಜೂರಾಗಿರುವ ಆಶ್ರಯ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವ ರಾಜು ರವರನ್ನು ಖಾಲಿ ಮಾಡಿ ತಾವೇ ವಾಸವಾಗಿರತಕ್ಕದ್ದು, ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಆಶ್ರಯ ಮನೆಯ ಹಕ್ಕನ್ನು ರದ್ದುಪಡಿಸಿ ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳಲಾಗುವುದೆಂದು ಅಂತಿಮ ತಿಳುವಳಿಕೆ ನೋಟಿಸನ್ನು ನೀಡಿರುವುದು ಬಿಟ್ಟರೆ ಕಾನೂನು ರೀತ್ಯಾ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- ಅದರೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಎ.ಆರ್.ಇ–7 ರವರಿಗೆ ಪತ್ರ ಸಂಖ್ಯೆ: ಮನಸ/ವರಸತಿ ಶಾಖೆ/18/2015–16 ರೀತ್ಯಾ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ವರದಿಯಲ್ಲಿ, ಪ್ರಶ್ನಿತ ಮನೆಯ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲಿಸಲಾಗಿ, ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರೇ ವಾಸವಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆಂದೂ ಹಾಗೂ ಸದರಿ ಮನೆಯು ಫಲಾನುಭವಿಯ ಹೆಸರಿನಲ್ಲಿಯೇ ಇದ್ದು, ಯಾವುದೇ ರೀತಿಯಿಂದ ಪರಭಾರೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಸುಳ್ಳು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವ ಮೂಲಕ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

9. The Statement of Imputations of Misconduct as framed by ARE-10 is as follows;

3. ಶ್ರೀ ಯೂನೆಸ್ ಮರ್ಕೇರ ಹೇಚ್, ಸ್ವತಂತ್ರ ಪತ್ರಕರ್ತರು, ಪೆವರೆಟ್ ಕಲೆಕ್ಷನ್, ರಘುಪತಿ ಆರ್ಕೆಡ್, ಗಣಪತಿ ಬೀದಿ, ಮಡಿಕೇರಿ ಇವರು (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಈ ದೂರನ್ನು, ಶ್ರೀಮತಿ ಬಿ.ಬಿ.ಪುಷ್ಪಾವತಿ, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಮಡಿಕೇರಿರವರುಗಳ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, 1997–98ನೇ ಸಾಲಿನಲ್ಲಿ ಮಡಿಕೇರಿ ರಾಜರಾಜೇಶ್ವರಿ ನಗರದ ಬ್ಲಾಕ್ ನಂ. 24ರ ಸರ್ವೆ ನಂ. 10/2 ರಲ್ಲಿ ಸರ್ಕಾರದ ವತಿಯಿಂದ ಆಶ್ರಯ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ ಮನೆ ನಂ. 374ರಲ್ಲಿ ಫಲಾನುಭವಿಯಲ್ಲದವರ ವಾಸವಿದ್ದು, ಇದು ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಆರ್.ಜಿ.ಆರ್.ಹೆಚ್.ಸಿ.ಎಲ್. ನಂ. RGRCL:01:GEN:11:2002, ದಿನಾಂಕ: 09/07/2003 ರೀತ್ಯಾ ರದ್ದುಪಡಿಸುವಂತೆ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಯೋಜನಾ ನಿರ್ದೇಶನಾಲಯ, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಮಡಿಕೇರಿ ರವರು ಪೌರಾಯುಕ್ತರವರಿಗೆ ಸೂಚಿಸಿದ್ದರೂ ಸದರಿಯವರು ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲವೆಂದು ಆರೋಪಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

4. ಆನಂತರ ಸದರಿ ದೂರಿನ ತನಿಖೆ ಕೈಗೊಳ್ಳಲು ಸದರಿ ಸಂಸ್ಥೆಯ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಮೈಸೂರು ಇವರಿಗೆ ವಹಿಸಿದ್ದು ಸದರಿಯವರು ದೂರಿನ ತನಿಖೆ ಕೈಗೊಳ್ಳಲು ಅವರ ಅಧೀನ ಅಧಿಕಾರಿಯಾದ ಮೋಹಿತ್ ಸಹದೇವ್, ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು (ಇನ್ನು ಮುಂದೆ ತನಿಖಾಧಿಕಾರಿ ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವುದು) ಇವರಿಗೆ ವಹಿಸಿದ್ದು, ತನಿಖಾಧಿಕಾರಿಗಳು ದಿನಾಂಕ: 09/02/2017 ರಂದು ತಮ್ಮ ವರದಿಯನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವರದಿಯನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಮೈಸೂರು ರವರು ಒಪ್ಪಿ ತಮ್ಮ ಷರಾದೊಂದಿಗೆ ತಮ್ಮ ವರದಿಯನ್ನು ದಿನಾಂಕ: 15/02/2017 ರಂದು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

5. ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯಲ್ಲಿ:

- ದಿನಾಂಕ: 27/05/1999 ರಂದು ಮಡಿಕೇರಿಯ ರಾಜರಾಜೇಶ್ವರಿ ನಗರದ ಬ್ಲಾಕ್ ನಂ. 24ರ ಸರ್ವೆ ನಂ. 10/2 ರಲ್ಲಿನ 20 X 30 ಅಳತೆಯ ನಿವೇಶನ ಸರ್ಕಾರದ ವತಿಯಿಂದ ಆಶ್ರಯ

ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ ಮನೆ ನಂ. 374 ಮನೆಯು ಮಡಿಕೇರಿ ನಗರಸಭೆಯ ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಮಂಜೂರಾಗಿರುತ್ತದೆ.

- ಸದರಿ ಮನೆಯಲ್ಲಿ ಸುಮಾರು 15 ವರ್ಷಗಳಿಂದಲೂ ಅವರ ಸಂಬಂಧಿಕರಾದ ಶ್ರೀ ರಾಜು ಬಿನ್ ಕರೀಗೌಡ ರವರು ವಾಸವಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.
- ಈ ಸಂಬಂಧ, ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಮಡಿಕೇರಿ ರವರು ದಿನಾಂಕ: 30/10/2015 ರಂದು ತಮ್ಮ ಪತ್ರ ಸಂಖ್ಯೆ: ಜೆ.ಯುಡಿಸಿ/206/2015-16 ರಲ್ಲಿ "ಸರ್ಕಾರದ ಆಶ್ರಯ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿ ಮಾತ್ರ ವಾಸವಾಗಿರಬೇಕು, ಆದರೆ ವರದಿಯಂತೆ ಫಲಾನುಭವಿ ವಾಸವಾಗಿಲ್ಲದೇ ಇರುವುದರಿಂದ ಫಲಾನುಭವಿ ಹೆಸರಿನಲ್ಲಿ ಇರುವ ಮನೆಯನ್ನು ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಆರ್.ಜಿ.ಆರ್.ಹೆಚ್.ಸಿ.ಎಲ್. ನಂ. RGRCL:01:GEN:11:2002, ದಿನಾಂಕ: 09/07/2003 ರೀತ್ಯಾ ರದ್ದು ಪಡಿಸುವಂತೆ" ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಸೂಚಿಸಿರುತ್ತಾರೆ.
- ನಂತರ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿನಾಂಕ: 18/12/2015 ರಂದು ಆಶ್ರಯ ಮನೆ ಫಲನುಭವಿ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರಿಗೆ "ಸುತ್ತೋಲೆಗೆ ವಿರುದ್ಧವಾಗಿ ನಿಮಗೆ ಮಂಜೂರಾಗಿರುವ ಆಶ್ರಯ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವ ರಾಜು ರವರನ್ನು ಖಾಲಿ ಮಾಡಿಸಿ ತಾವೇ ವಾಸವಿರತಕ್ಕದ್ದು ತಪ್ಪಿದಲ್ಲಿ ಆಶ್ರಯ ಮನೆಯ ಹಕ್ಕನ್ನು ರದ್ದುಪಡಿಸಿ ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳಲಾಗುವುದೆಂದು" ಅಂತಿಮ ತಿಳುಸಳಿಕೆ ನೋಟಿಸ್‌ನ್ನು ನೀಡಿರುತ್ತಾರೆ.
- ತದನಂತರ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪ್ರಶ್ನಿತ ಮನೆಯ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ಎ.ಆರ್.ಇ-7 ರವರಿಗೆ ಪತ್ರ ಸಂಖ್ಯೆ: ಮನಸ/ವರಸತಿ ಶಾಖೆ/18/2015-16 ರೀತ್ಯಾ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ವರದಿಯಲ್ಲಿ, ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯೇ ವಾಸವಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆಂದೂ, ಸದರಿ ಮನೆಯು ಫಲಾನುಭವಿಯ ಹೆಸರಿನಲ್ಲಿಯೇ ಇದ್ದು, ಯಾವುದೇ ರೀತಿಯಿಂದ ಪರಭಾರೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.
- ತನಿಖಾಧಿಕಾರಿಗಳು ದಿನಾಂಕ: 08/02/2017 ರಂದು ಖುದ್ದಾಗಿ ಪ್ರಶ್ನಿತ ಸ್ಥಳಕ್ಕೆ ದೂರುದಾರರಾದ ಶ್ರೀ ಯೂನಸ್‌ಮರ್ಕೆರ ಮತ್ತು ಪಂಚಸಾಕ್ಷಿದಾರರುಗಳಾದ ಶ್ರೀ ಕೆ.ಕೆ.ರಮೇಶ, ಗ್ರಾಮ ಲೆಕ್ಕಿಗರು, ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿ, ಮಡಿಕೇರಿ ಮತ್ತು ಶ್ರೀಮತಿ

ಹೆಚ್.ಬಿ.ಅಶ್ವಿನಿ, ದ್ವಿತೀಯಾ ದರ್ಜೆ ಸಹಾಯಕರು, ಜಂಟಿ ಕೃಷಿ ನಿರ್ದೇಶಕರ ಕಛೇರಿ, ಮಡಿಕೇರಿ, ಕೊಡಗು ಜಿಲ್ಲೆ ರವರುಗಳ ಸಮಕ್ಷಮ ಮಹಜರ್ ಜರುಗಿಸಿದ್ದು, ಮಹಜರ್ ವೇಳೆಯಲ್ಲಿ ಫಲಾನುಭವಿ ಶ್ರೀ ಕೆ.ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಮಂಜೂರಾಗಿರುವ ಆಶ್ರಯ ಮನೆ ನಂ. 374ರಲ್ಲಿ ಹಾಲಿ ಶ್ರೀ ರಾಜು ಬಿನ್ ಕರೀಗೌಡ, ಹೂವಿನ ವ್ಯಾಪಾರಿ ರವರು ಸಂಸಾರ ಸಮೇತ ವಾಸವಿರುವುದು ಖಚಿತವಾಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

- ಹಾಗೂ, ಶ್ರೀ ರಾಜು ರವರು 15 ವರ್ಷಗಳಿಂದಲು ಸದರಿ ಮನೆಯಲ್ಲೇ ತನ್ನ ಪತ್ನಿ ಮತ್ತು ಮಕ್ಕಳೊಡನೆ ವಾಸವಿರುವುದಾಗಿಯೂ, ಸುಬ್ರಮಣಿ ರವರು ತನಗೆ ಸಂಬಂಧಿಕರಾಗಿದ್ದು ಅವರು ಗದ್ದಿಗೆಯ ಹತ್ತಿರವಿರುವ ಅವರ ಸ್ವಂತ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವುದಾಗಿಯೂ, ಅವರ ತಂಗಿಯ ಮದುವೆಯ ಸಂಬಂಧ ನನ್ನಿಂದ ರೂ.10,000/- ಗಳನ್ನು ಪಡೆದುಕೊಂಡಿದ್ದು, ನೀನು ಇರುವಷ್ಟು ದಿನ ಇರು ಎಂದು ತಿಳಿಸಿದ್ದರಿಂದ ಸದರಿ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವುದಾಗಿ" ಹೇಳಿಕೆಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.
- ಪಕ್ಕದ ನಿವಾಸಿ ಶ್ರೀಮತಿ ಎಂ.ಬಿ.ಚಂದ್ರಾವತಿಯವರೂ ಸಹಾ ತಮ್ಮ ಹೇಳಿಕೆಯಲ್ಲಿ ಸದರಿಯ ಮನೆಯು ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಸೇರಿದ್ದು, ಸುಮಾರು 15 ವರ್ಷಗಳಿಂದಲೂ ಹೂವಿನ ವ್ಯಾಪಾರಿ ರಾಜು ಎಂಬುವವರು ವಾಸವಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.
- ಹಾಗೂ ಶ್ರೀ ರಾಜು ರವರು ದಿನಾಂಕ: 14/04/2013 ರಂದು ಪಡೆದಿರುವ ಮತದಾರರ ಗುರುತಿನ ಚೀಟಿ ಮತ್ತು ಆಧಾರ್ ಕಾರ್ಡಿನಲ್ಲಿ ರಾಜು ಬಿನ್ ಕರೀಗೌಡ, ಮನೆ ನಂ. 374, ರಾಜರಾಜೇಶ್ವರಿ ನಗರ, ಮಡಿಕೇರಿ ಟೌನ್ ಎಂದು ವಿಳಾಸವನ್ನು ನಮೂದಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದ ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಸುಬ್ರಮಣಿ ರವರು ವಾಸವಿಲ್ಲದೇ ಇರುವುದು ಕಂಡಬಂದಿರುತ್ತದೆ.
- ಶ್ರೀ ಸುಬ್ರಮಣಿ ರವರೇ ಮನೆ ನಂ. 374ರ ಫಲಾನುಭವಿಯಾಗಿದ್ದು, ಪ್ರಸ್ತುತ ಸದರಿ ಮನೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಕಂದಾಯ ವಗೈರೆಗಳನ್ನು ಸದರಿಯವರೇ ಭರಿಸುತ್ತಿದ್ದು, ಸದರಿ ಮನೆಯಲ್ಲಿ ಭೌತಿಕವಾಗಿ ಅವರ ಸಂಬಂಧಿಕರಾದ ಶ್ರೀ ರಾಜು ರವರು ವಾಸವಾಗಿದ್ದು, ಸುಬ್ರಮಣಿ ರವರು ಸದರಿ ರಾಜು ರವರಿಗೆ ಪರಭಾರೆ ಅಥವಾ ಬಾಡಿಗೆಗೆ ನೀಡಿರುವ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳು ಸುಬ್ರಮಣಿ ರವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಭೌತಿಕವಾಗಿ ಆ ಮನೆಯಲ್ಲಿ ವಾಸವಿಲ್ಲದೇ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

6. ತನಿಖಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಕಳುಹಿಸಿ, ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಯಾವುದೇ ಉತ್ತರವನ್ನು ನಿಗದಿತ ದಿನಾಂಕದೊಳಗಾಗಿ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಉತ್ತರ ಇರುವುದಿಲ್ಲವೆಂದು ಪರಿಗಣಿಸಲಾಗಿದೆ.

7. ದೂರಿನಲ್ಲಿ ಇರುವ ಆಪಾದನೆಗಳು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಆಕ್ಷೇಪಣೆಗಳು ಹಾಗೂ ತನಿಖಾ ವರದಿಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

- ದೂರುದಾರರ ಶ್ರೀ ಯೂನಸ್‌ಮರ್ಕೆರ ರವರು ದಿನಾಂಕ: 27/05/1999 ರಂದು ಮಡಿಕೇರಿಯ ರಾಜರಾಜೇಶ್ವರಿ ನಗರದ ಬ್ಲಾಕ್ ನಂ. 24ರ ಸರ್ವೆ ನಂ. 10/2 ರಲ್ಲಿನ 20x30 ಅಳತೆಯ ನಿವೇಶನ ಸರ್ಕಾರದ ವತಿಯಿಂದ ಆಶ್ರಯ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ ಮನೆ ನಂ. 374 ಮನೆಯು ಮಡಿಕೇರಿ ನಗರಸಭೆಯ ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಮಂಜೂರಾಗಿರುತ್ತದೆ.
- ಆದರೆ, ಸದರಿ ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಲ್ಲದೇ ಬೇರೆಯವರು ವಾಸವಾಗಿರುವ ಪ್ರಯುಕ್ತ, ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಆರ್.ಜಿ.ಆರ್.ಹೆಚ್.ಸಿ.ಎಲ್. ನಂ. RGRCL:01:GEN:11:2002, ದಿನಾಂಕ: 09/07/2003 ರೀತ್ಯಾ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಯೋಜನಾ ನಿರ್ದೇಶನಾಲಯ, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಮಡಿಕೇರಿ ರವರು ರದ್ದುಪಡಿಸುವಂತೆ ಪೌರಾಯುಕ್ತರವರಿಗೆ ಸೂಚಿಸಿರುತ್ತಾರೆ.
- ಈ ಸಂಬಂಧ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿರವರಿಗೆ ಮಂಜೂರಾಗಿರುವ ಆಶ್ರಯ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವ ರಾಜು ರವರನ್ನು ಖಾಲಿ ಮಾಡಿ ತಾವೇ ವಾಸವಾಗಿರತಕ್ಕದ್ದು, ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಆಶ್ರಯ ಮನೆಯ ಹಕ್ಕನ್ನು ರದ್ದುಪಡಿಸಿ ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳಲಾಗುವುದೆಂದು ಅಂತಿಮ ತಿಳುವಳಿಕೆ ನೋಟಿಸನ್ನು ನೀಡಿರುವುದು ಬಿಟ್ಟರೆ ಕಾನೂನು ರೀತ್ಯಾ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

- ತನಿಖಾಧಿಕಾರಿಗಳು ದಿನಾಂಕ: 08/02/2017 ರಂದು ಖುದ್ದಾಗಿ ಪ್ರಶ್ನಿತ ಸ್ಥಳಕ್ಕೆ (1)ದೂರುದಾರರಾದ ಶ್ರೀ ಯೂನಸ್‌ಮರ್ಕೆರ ಮತ್ತು ಪಂಚಸಾಕ್ಷಿದಾರರುಗಳಾದ (2) ಶ್ರೀ ಕೆ.ಕೆ.ರಮೇಶ, ಗ್ರಾಮ ಲೆಕ್ಕಿಗರು, ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿ, ಮಡಿಕೇರಿ ಮತ್ತು (3) ಶ್ರೀಮತಿ ಹೆಚ್.ಬಿ.ಅಶ್ವಿನಿ, ದ್ವಿತೀಯಾ ದರ್ಜೆ ಸಹಾಯಕರು, ಜಂಟಿ ಕೃಷಿ ನಿರ್ದೇಶಕರ ಕಛೇರಿ, ಮಡಿಕೇರಿ, ಕೊಡಗು ಜಿಲ್ಲೆ ರವರುಗಳ ಸಮಕ್ಷಮ ಮಹಜರ್ ಜರುಗಿಸಿದ್ದು, ಮಹಜರ್ ವೇಳೆಯಲ್ಲಿ ಫಲಾನುಭವಿ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಮಂಜೂರಾಗಿರುವ ಆಶ್ರಯ ಮನೆ ನಂ. 374ರಲ್ಲಿ ಹಾಲಿ ಶ್ರೀ ರಾಜು ಬಿನ್ ಕರೀಗೌಡ, ಹೂವಿನ ವ್ಯಾಪಾರಿ ರವರು ಸಂಸಾರ ಸಮೇತ ವಾಸವಿರುವುದು ಖಚಿತವಾಗಿರುತ್ತದೆ.
- ಹಾಗೂ, ಶ್ರೀ ರಾಜು ರವರು 15 ವರ್ಷಗಳಿಂದಲು ಸದರಿ ಮನೆಯಲ್ಲೇ ತನ್ನ ಪತ್ನಿ ಮತ್ತು ಮಕ್ಕಳೊಡನೆ ವಾಸವಿರುವುದಾಗಿಯೂ, ಸುಬ್ರಮಣಿ ರವರು ತನಗೆ ಸಂಬಂಧಿಕರಾಗಿದ್ದು ಅವರು ಗದ್ದಿಗೆಯ ಹತ್ತಿರವಿರುವ ಅವರ ಸ್ವಂತ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವುದಾಗಿಯೂ, ಅವರ ತಂಗಿಯ ಮದುವೆಯ ಸಂಬಂಧ ನನ್ನಿಂದ ರೂ.10,000/- ಗಳನ್ನು ಪಡೆದುಕೊಂಡಿದ್ದು, ನೀನು ಇರುವಷ್ಟು ದಿನ ಇರು ಎಂದು ತಿಳಿಸಿದ್ದರಿಂದ ಸದರಿ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವುದಾಗಿ" ಹೇಳಿಕೆಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.
- ಪಕ್ಕದ ನಿವಾಸಿ ಶ್ರೀಮತಿ ಎಂ.ಬಿ.ಚಂದ್ರಾವತಿಯವರೂ ಸಹಾ ತಮ್ಮ ಹೇಳಿಕೆಯಲ್ಲಿ ಸದರಿಯ ಮನೆಯು ಸುಬ್ರಮಣಿ ರವರಿಗೆ ಸೇರಿದ್ದು, ಸುಮಾರು 15 ವರ್ಷಗಳಿಂದಲೂ ಹೂವಿನ ವ್ಯಾಪಾರಿ ರಾಜು ಎಂಬುವವರು ವಾಸವಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.
- ಹಾಗೂ ಶ್ರೀ ರಾಜು ರವರು ದಿನಾಂಕ: 14/04/2013 ರಂದು ಪಡೆದಿರುವ ಮತದಾರರ ಗುರುತಿನ ಚೀಟಿ ಮತ್ತು ಆಧಾರ್ ಕಾರ್ಡಿನಲ್ಲಿ ರಾಜು ಬಿನ್ ಕರೀಗೌಡ, ಮನೆ ನಂ. 374, ರಾಜರಾಜೇಶ್ವರಿ ನಗರ, ಮಡಿಕೇರಿ ಟೌನ್ ಎಂದು ವಿಳಾಸವನ್ನು ನಮೂದಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದ ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರು ವಾಸವಿಲ್ಲದೇ ಇರುವುದು ಕಂಡಬಂದಿರುತ್ತದೆ.
- ಶ್ರೀ ಸುಬ್ರಮಣಿ ರವರೇ ಮನೆ ನಂ. 374ರ ಫಲಾನುಭವಿಯಾಗಿದ್ದು, ಪ್ರಸ್ತುತ ಸದರಿ ಮನೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಕಂದಾಯ ವಗೈರೆಗಳನ್ನು ಸದರಿಯವರೇ ಭರಿಸುತ್ತಿದ್ದು, ಸದರಿ ಮನೆಯಲ್ಲಿ ಭೌತಿಕವಾಗಿ ಅವರ ಸಂಬಂಧಿಕರಾದ ಶ್ರೀ ರಾಜು ರವರು ವಾಸವಾಗಿರುತ್ತಾರೆ. ಕಟ್ಟಡಕ್ಕೆ

ಸಂಬಂಧಿಸಿದ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳು ಸುಬ್ರಮಣಿ ರವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಭೌತಿಕವಾಗಿ ಆ ಮನೆಯಲ್ಲಿ ವಾಸವಿಲ್ಲದೇ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

- ಅದರೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಎ.ಆರ್.ಇ–7 ರವರಿಗೆ ಪತ್ರ ಸಂಖ್ಯೆ: ಮನಸ/ವರಸತಿ ಶಾಖೆ/18/2015–16 ರೀತ್ಯಾ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ವರದಿಯಲ್ಲಿ, ಪ್ರಶ್ನಿತ ಮನೆಯ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲಿಸಲಾಗಿ, ಪ್ರಶ್ನಿತ ಮನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ ಕೆ.ವಿ.ಸುಬ್ರಮಣಿ ರವರೇ ವಾಸವಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆಂದೂ ಹಾಗೂ ಸದರಿ ಮನೆಯು ಫಲಾನುಭವಿಯ ಹೆಸರಿನಲ್ಲಿಯೇ ಇದ್ದು, ಯಾವುದೇ ರೀತಿಯಿಂದ ಪರಭಾರೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಸುಳ್ಳು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವ ಮೂಲಕ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

8. ದೂರುದಾರರು ದೂರು ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ' ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡುಬಂದಿದ್ದು, 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

9. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ಮೂಲಕ 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14–ಎ ರಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಉಲ್ಲೇಖ (1)ರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು

ವಿಚಾರಣೆಗಳು 10 ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

10. In order to prove the charge framed against D.G.O, the Disciplinary Authority has examined two witnesses as PWs.1 and 2. In all 15 documents came to be marked as Ex.P-1 to P-15.

11. After the evidence of Disciplinary Authority was treated as closed, Second Oral Statement of D.G.O came to be recorded on 19-7-2022. Since she intended to adduce evidence on their side, matter came to be posted for defence evidence. Later, DGO was examined as D.W-1 and 10 documents came to be marked as Ex.D-1 to D-10.

12. Heard both sides and perused the material on record. I have also perused the Written Arguments filed on behalf of D.G.O.

13. In the above circumstances, the Points that arise for consideration are as follows:

1) Whether the Disciplinary Authority proves that DGO had failed to take action against the beneficiary Sri. K.V. Subramani to whom house No.374, Rajarajeshwari Nagar, Madikeri was allotted under Ashraya Scheme even though it was brought to her notice that one Sri. Raju S/o. Karigowda, Flower Merchant was residing and she had also failed to take action inspite of direction given by Project Director, District Urban

Development Cell, Madikeri and thereby committed misconduct, dereliction of duty, acted unbecoming of a Government Servant and not maintained absolute integrity thereby violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

2) What Finding?

14. My finding to the above points are:

1) In the ***Affiramative***
2) See Finding

:: REASONS ::

15. One Sri. K.V. Subramani is a Civil Contractor in Madikeri. In the year 1999, a house constructed in Site No.98 and New No.374 of Rajarajeshwari Nagar, Madikeri was allotted to him by District Urban Development Cell, Madikeri (herein after DUDC, Madikeri for short) subject to conditions. The complainant, Sri. Yunus Markera is also one of the beneficiary and neighbour of said Sri. K.V. Subramani. It is alleged in the complaint that Sri. K.V. Subramani has sold his house in favour of one Sri. Raja, Flower Merchant illegally against the conditions of allotment. Admittedly the DGO/Smt. B.B. Pushpavathi was the Commissioner of CMC, Madikeri when the complainant had filed an application to cancel the khata and take possession of the house allotted to above said Sri. K.V. Subramani. In her comments submitted to this Authority, copy of which is marked as Ex.D-10, DGO had denied the allegations made in the complaint and categorically stated that the Sri.

K.V. Subramani and his family members are residing in the house bearing No.374 ever since 1997-98 and even when spot inspection was made, it was found that said Sri. K.V. Subramani himself was residing in the said house.

16. As it was not clear whether the allegations made in the complaint or assertions made in the comments submitted by the DGO where factually true, the matter was referred to Superintendent of Police, Karnataka Lokayukta, Madikeri to investigate and report. Sri. Mohit Sahadev, the then Police Inspector, Karnataka Lokayukta, Madikeri after visiting spot, recording statement of occupant of house bearing No.374 and neighbours, had submitted Ex.P-8 report stating that the original beneficiary Sri. K.V. Subramani was not residing in the house bearing No.374 of Rajarajeshwari Nagar, Madikeri but one Sri. Raju S/o. Karigowda, Flower Merchant was residing in the said house from the past 16 years. The said Police Officer came to be examined as P.W-1 and the complainant Sri. Yunus Markera, a journalist by profession, was examined as P.W-2 on behalf of Disciplinary Authority. Both these witnesses have given evidence that house bearing No.374 allotted under Ashraya Scheme to Sri. K.V. Subramani was sold by him in favour of Sri. Raju, Flower Merchant, who is now residing therein with his family. The complainant/P.W-2 has further stated that though he had given an application, by way of complaint, to cancel the khata and take possession of the house bearing No.374, DGO had failed to do so and also failed to obey the directions of DUDC, Madikeri and therefore he has lodged this complaint.

17. Admittedly house bearing No.374 in Rajarajeshwari Nagar, Madikeri was allotted to Sri. K.V. Subramani by DUDC, Madikeri. The said house in Rajarajeshwari Nagar is within the jurisdiction of CMC, Madikeri. It is not in dispute that the DGO was the Commissioner of CMC, Madikeri at the relevant point of time. It is a fact that this Institution had ordered an investigation and P.W-1/Sri. Mohit Sahadev, Police Inspector had submitted Ex.P-8 report stating that original beneficiary Sri. K.V. Subramani was not residing in the said house but Sri. Raju, Flower Merchant was residing. Ex.P-1 is the statement of Sri. Raju S/o. Karigowda recorded by the Investigation Officer as on the date of spot verification the said Sri. Raju has categorically stated that he is residing in the said house allotted to Sri. K.V. Subramani from the past 16 years. However, he has stated that Sri. K.V. Subramani has not sold nor rented/leased the said house to him. As per his version, Sri. K.V. Subramani, being his distant relative, had received a sum of Rs.10,000/- to meet the marriage expenses of his sister and allowed him to reside in the said house. He has further stated that Sri. K.V. Subramani is residing in his own house in Madikeri Town. Ex.P-2 is the copy of Aadhar Card belonging to Sri. Raju S/o. Karigowda which clearly discloses that he is residing in the house bearing No.374. Ex.P-3 is the statement of one Sri. M.B. Chandravathi, residing in Rajarajeshwari Nagar, Madikeri. As per her version, house bearing No.374 originally belongs to one Sri. K.V. Subramani but from the past 15 years, Sri. Raju, Flower Merchant and his family members are residing in the said house. P.W-1/ Investigation Officer had also prepared Ex.P-4/Panchanama near the said house on 8-2-2017 to which the complainant and Sri. Raju occupant of house bearing No.374 of Rajarajeshwari Nagar, Madikeri, have affixed their signatures. Though P.W-1/Investigation Officer was

subjected to cross examination at length by the counsel for DGO, nothing unbelievable is elicited to disbelieve his version or discard the aforesaid documents. Since the P.W-1 is the Officer attached to the Police Wing of this Institution who has made spot verification, recorded statements of occupants of house bearing No.374 and his neighbour and also prepared Ex.P-4/Spot Mahazar in the presence of the complainant, I am of the opinion that the evidence given by P.W-1, both oral and documentary, has to be accepted as reliable.

18. As observed above, the complainant Sri. Yunus Markera was examined by the Disciplinary Authority as P.W-2. In view of orders by this Authority on 11-3-2022 and 25-4-2022, the complainant was cross examined by the Court Commissioner and Advocate Sri. L.P. Suresh in his house and in the presence of Lokayukta Police, Madikeri. During the said cross examination, it is elicited that the complainant was also similarly allotted a house under Ashraya Scheme which he has already sold. This fact was highlighted when arguments were addressed stating that the complainant has not approached this Institution with clean hands. Though there are certain admissions made by P.W-2/complainant during the course of his cross examination that he has sold house allotted to him under Ashraya Scheme, the said fact is not germane to this enquiry as this enquiry is initiated against the DGO to ascertain whether she has committed any dereliction of duty by not taking any action as against Sri. K.V. Subramani who had permitted one Sri. Raju S/o. Karigowda to reside in the house allotted to him under Ashraya Scheme.

19. Admittedly, there are no documents like sale deed or any conveyance of transfer executed by Sri. K.V. Subramani in favour of Sri.

Raju, Flower Merchant, who is presently residing in house bearing No.374. The documents submitted by DGO along with her comments during scrutiny of complaint and evidence given by her in this enquiry shows that even today the khata of house bearing No.374 stands in the name of original beneficiary Sri. K.V. Subramani. Water and electricity bills are also issued in the name of Sri. K.V. Subramani. P.W-1/Sri. Mohit Sahadev, Investigation Officer has not collected any documents and complainant Sri. Yunus Merkera has also not furnished any documents to show that the house bearing No.374 is sold or transferred to Sri. Raju, Flower Merchant by the original beneficiary Sri. K.V. Subramani. Therefore, taking note of above facts, it can be safely concluded that the house bearing No.374, though not sold or transferred by the original beneficiary, one Sri. Raju, Flower Merchant is residing in the said house from the past 15 years or so.

20. In order to establish that she has not committed any dereliction of duty, DGO examined her as D.W-1 and got marked 10 documents as Ex.D-1 to D-10. As observed above while submitting her comments/Ex.D-10 during the scrutiny of complaint, she had categorically stated that the original beneficiary Sri. K.V. Subramani was residing in the house bearing No.374 along with his family members ever since 1997-98. However, on 16-10-2015, DGO had submitted Ex.D-5 report to the Project Director, DUDC, Madikeri, Office of the Deputy Commissioner, Madikeri stating that Sri. Raju, Flower Merchant was temporarily residing in house bearing No.374 and the original beneficiary is not collecting any rent and the house is not sold or transferred in the name of Sri. Raju. After receiving said Ex.D-5 report, on 30-10-2015 the Project Director, DUDC, Madikeri had directed the DGO/Commissioner,

CMC, Madikeri to cancel the allotment made to the original beneficiary Sri. K.V. Subramani and confiscate the house property bearing No.374 as per RGRHCL Circular No.RGRCL:01:GEN:11:2022, dated 9-7-2003, as the latter had violated the conditions of grant. This letter containing the directions to the DGO is marked as Ex.D-6. It appears from the material on record that the DGO served as Commissioner, CMC, Madikeri till 5-11-2016. It is evident from the above facts and evidence on record that the DGO had failed to comply the directions issued by the Project Director, DUDC, Madikeri on 30-10-2015.

21. Taking note of the defence and on perusal of the suggestions put to P.Ws-1 and 2 during their cross examination, DGO has taken plea/stand that she has no authority to cancel the khata or allotment of Ashraya house allotted to Sri. K.V. Subramani as it was DUDC, Madikeri which has made the allotment. However, the said defence/plea appears to be not correct as DGO herself has issued Ex.D-7/Notice on 18-12-2015 to Sri. K.V. Subramani stating that since he is not residing in house bearing No.374 and the one Sri. Raju, Flower Merchant is found residing therein, he has to take steps to evict the said Sri. Raju within 7 days from the date of receipt of notice failing which the house allotted under Ashraya Scheme will be confiscated and all his rights will be cancelled.

22. It is a clear case of approbation or reprobation by the DGO. She earlier asserted on 22-3-2016 by filing Ex.D-10 comments before ARE-7 that the original beneficiary Sri. K.V. Subramani was residing in the said house since 1997-98. In her Ex.D-5 communication to Project Director, DUDC, Madikeri on 16-10-2015, she states that Sri. Raju, Flower Merchant is temporarily residing in the house bearing No.374. She thereafter issued Ex.D-7 notice dated 18-12-2015 directing Sri. K.V.

Subramani to take steps to evict Sri. Raju, Flower Merchant within a week. Despite this, Ex.D-9 Mahazar is created on 25-2-2016 stating that the original beneficiary Sri. K.V. Subramani is residing in the aforesaid house from the past 13 years. There was sufficient material before DGO and she also had knowledge that the original beneficiary Sri. K.V. Subramani was not residing in the house bearing No.374 but his relative Sri. Raju was residing from the past several years. Though there was no material to show that the said house is sold or transferred in the name of Sri. Raju, Flower Merchant, yet in view of Ex.P-12/Ex.D-6 directions issued by the Project Director, DUDC, Madikeri and in furtherance of Ex.D-13/Ex.D-7 Final Notice issued by the DGO to Sri. K.V. Subramani, she ought to have taken action to confiscate the house and cancel the relevant documents conferring right to the original beneficiary and submitted report to Project Director, DUDC, Madikeri. Since she has not acted in furtherance of the above directions and Final Notice issued by her, it has to be invariably held and concluded that she has committed dereliction of duty.

23. Since the Disciplinary Authority has adduced cogent evidence to prove that DGO has failed to maintain absolute integrity and devotion to duty and caused dereliction of duty unbecoming of a Government Servant and thereby committed official misconduct as enumerated u/r 3(1) (i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966, this A.R.E. finds that Disciplinary Authority has *proved* the charge against the D.G.O. Accordingly, this point is answered in the ***Affirmative***.

24. **Point No.2**: For the aforesaid reasons, discussion made and finding given to Point No.1, this A.R.E. proceeds to record the following:

FINDING

The Disciplinary Authority has ***proved*** the charge against the D.G.O.

Submitted to Hon'ble Upalokayukta for kind approval and further action in the matter.

(C.CHANDRA SEKHAR)
Additional Registrar Enquiries-15,
Karnataka Lokayukta,
Bengaluru.

ANNEXURES

1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:

PW.1	Sri. Mohit Sahadev
PW.2	Sri. Yunus Markera H.

2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:

DW.1	Smt. B.B. Pushpavathi

3. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:

Ex.P-1	Statement of Sri. Raju S/o. Karigowda dated 8-2-2017
Ex.P-2	Copy of Aadhar Card of Sri. Raju
Ex.P-3	Statement of Smt. M.B. Chandravathi dated 8-2-2017
Ex.P-4	Mahazar dated 8-2-2017
Ex.P-5	Report dated 9-2-2017 of Sri. Mohit Sahadev, Police Inspector, Karnataka Lokayukta, Madikeri

Ex.P-6	Report of Superintendent of Police, Karnataka Lokayukta, Mysuru
Ex.P-7	Note sheet of COMPT/UPLOK/358/2016/ ARE-7
Ex.P-8	Report dated 9-2-2017 of Sri. Mohit Sahadev, Police Inspector, Karnataka Lokayukta, Madikeri
Ex.P-9	Complaint dated 3-2-2016
Ex.P-9(a)	Signature of the complainant
Ex.P-10	Form No.I dated 3-2-2016
Ex.P-10(a)	Signature of the complainant
Ex.P-11	Form No.II dated 1-2-2016
Ex.P-11(a)	Signature of the complainant
Ex.P-12	Memo dated 30-10-2015 of Project Directorate of District Urban Development Cell, Kodagu District, Madikere
Ex.P-13	Final notice dated 18-12-2015 of Commissioner, CMC, Madikeri
Ex.P-14	Copy of Mahazar of Commissioner, CMC, Madikeri
Ex.P-15	Copy of voters list

4. LIST OF DOCUMENTS MARKED ON BEHALF OF D.G.O:

Ex.D-1	Copy of statement of Sri. Raju S/o. Karigowda and his signature
Ex.D-2	Copy of statement of Smt. M.B. Chandravathi and her signature.
Ex.D-3	Copy of requisition dated 19-12-2015
Ex.D-4	Copy of letter dated 11-8-2015 written by Project Director, DUDC
Ex.D-5	Copy of reply issued by the DGO to DUDC on 16-10-2015
Ex.D-6	Copy of letter dated 30-10-2015 written by Project Director, DUDC
Ex.D-7	Copy of notice dated 18-12-2015 issued by the DGO to Sri. K.V. Subramani.
Ex.D-8	Copy of reply dated 19-12-2015 issued by Sri. K.V. Subramani along with affidavit (4 pages)

Ex.D-9	Copy of Mahazar dated 25-2-2016
Ex.D-10	Copy of letter dated 22-3-2016 written by the DGO to ARE-7

(C.CHANDRA SEKHAR)
Additional Registrar Enquiries-15,
Karnataka Lokayukta,
Bengaluru.